



2025:DHC:5725-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 8754/2025 & CM APPL. 41548/2025

DR RASHMI JAIN

.....Petitioner

Through: Mr. Ashish Verma, Ms. Kriti
and Mr. Nikhil Thakur, Advs.

versus

UNION OF INDIA THROUGH THE SECRETARY
MINISTRY OF HOME AFFAIRS & ANR.Respondents

Through: Mr. Sayed Haseeb, CGSC for
UOI with Mr. Ajaypal, Law Officer Insp.
Athurv and Ramniwas Yadav (CRPF)

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (O R A L)

16.07.2025

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CM APPL. 41548/2025

1. In light of the fact that the respondents have now transferred the petitioner to Guwahati instead of Imphal as earlier, by this application the petitioner seeks leave to withdraw this petition. The petition is disposed of as withdrawn.

2. The date already fixed, i.e., 26 August 2025 stands cancelled.

C.HARI SHANKAR, J.

AJAY DIGPAUL, J.

JULY 16, 2025/aky